

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.320
IB-1758 (ND)/2019

IN THE MATTER OF:

M/s. United Enterprises

.....PETITIONER

Vs.

M/s. Mridula Healthcare Pvt. Ltd.

...RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 26.09.2019

CORAM:

JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)

Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

: Adv. Shweta Garg

For the Respondent/Corporate Debtor

:

ORDER

Ld. Counsel for the petitioner has put in appearance and states that she has filed the affidavit of service by email on 09.08.2019. None present on behalf of respondent, therefore, they may be proceeded ex-parte. Put up for arguments on 23.10.2019.



(Sumita Purkayastha)
MEMBER (TECHNICAL)



(Rajesh Dayal Khare)
MEMBER (JUDICIAL)